

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Civil Appeal Nos.906-908/2026**

**RAJENDRA (DEAD) THROUGH LRS & ANR.****Appellants**

**VERSUS**

**THE STATE OF UTTAR PRADESH & ORS.****Respondents****I.A. No.257844/2023-APPROPRIATE ORDERS/DIRECTIONS****I.A. No.178079/2023-CONDONATION OF DELAY IN FILING****I.A. No.93706/2017-EXEMPTION FROM FILING O.T.****I.A. No.194641/2023-EXEMPTION FROM FILING O.T.****I.A. No.194639/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES****WITH****C.A. No.1452/2026 (III-A)****I.A. No.196285/2026-ADDITION / DELETION / MODIFICATION PARTIES****I.A. No.10435/2018-EXEMPTION FROM FILING O.T.****I.A. No.162871/2026-APPLICATION FOR SUBSTITUTION****Date : 15-10-2026 These matters were called on for hearing today.****CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SHEEL NAGU****For Appellant(s) : Ms. Parul Shukla- 2473, AOR**

**Ms. Radhika Vashisht, Adv.  
Mr. Naresh Kumar- 1271, AOR  
Mr. Manoj Kumar Rajput, Adv.**

**For Respondent(s) : Mr. Shashank Shekhar Singh- 2524, AOR**

**Mr. Ravindra Kumar, Sr. Adv.  
Mr. Binay Kumar Das- 2000, AOR  
Ms. Priyanka Das, Adv.  
Ms. Neha Das, Adv.  
Mr. Shivam Saxena, Adv.**

**Mr. Soumya Chakraborty, Sr. Adv.  
Mr. Ajay Singh, Adv.  
Mr. Lokesh Kumar Choudhary, AOR  
Ms. Mukteshwari Shukla, Adv.  
Mr. Himanshu Shukla, Adv.  
Mr. Shubham Singh, Adv.**

Mr. Dinesh Kumar Yadav, Adv.  
Mr. Prabhat Chowdhary, Adv.

Mr. Satendra Tripathi- 3861, AOR  
Mr. Astitva Tripathi, Adv.  
Mr. Devarshi Pandey, Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Anuj Tariyal, Adv.  
Ms. Devanshi Saxena, Adv.  
Ms. Sherya Chaturvedi, Adv.  
Ms. Jyoti Singh, Adv.  
Mrs. Keerti Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

**I.A. No.162871/2026 in C.A. No.1452/2026:**

1. Taken on board.
2. Respondents 5 and 6 in Civil Appeal No.1452 of 2026 have passed away long back.
3. Application for setting aside abatement, along with an application for condonation of delay in filing the application for setting aside abatement, has not been placed on record.
4. The civil appeals are delisted for the time being, with liberty to the legal representatives/heirs of the deceased respondents to apply for setting aside abatement and condonation of delay in filing the former application.
5. The civil appeals shall be re-listed after appropriate orders are passed on the above-mentioned application(s), if filed, by the Hon'ble Judge in Chambers.

(MANIK KUMAR)  
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)